45

वित्त मंत्रालय में राज्य मंत्री (श्री प्रणव मखर्जी) : (क) वर्ष 1972-73 और 1973-74 में आयकर अधिकारियों ने जिन मामलों में आय छिपाने पर अर्थदण्ड लगाए उनकी संख्या यह ₹ :--

> 1972-73 . . . 12544 1973-74 . . . 12407

(छ) इन वर्षों में कर-अपवचन तथा अन्य सम्बन्धित अपराधों के लिए जिन मामलों मीं मुकदमा चलाया गया उनकी कुल संख्या इस प्रकार हैं:-

> 1972-73 . . . 30 1973-74 . . . 108

(ग) प्रश्न के भाग (ख) के उत्तर में डिल्ल-वित ज्ञानलों मों से किसी भी मामले मां माफी नहीं दी गई थी।

t[THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PRA-NAB MUKHERIEE): (a) During the years 1972-73 and 1973-74, the Income-tax authorities levied penalities for concealment of income in the following number of cases:

1972-73. . . 12,544 1973-74. . . 12,407

(b) During these years the total number of cases in which prosecutions for tax evasion and other connected offences were launched is as under

> 1972-73. . . 30 1973-74. . . 108

(c) None of the cases referred to in reply to part (b) of the question was compounded.]

### Dry port for Delhi

- = 315. SHRI LAKSHMANA MAHAPA-TRO: Will the Minister of COMMERCE be pleased to state:
- (a) whether it is a fact that Government have not yet taken a decision on the locationof the dry port near Delhi; and

(b) if so, which are the places suggested and what are the reasons for the delay in taking a' final decision?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH): (a) Yes, Sir.

(b) The places suggested for locating the Dry Port are Tughlakabad (Delhi) Pal-wal (Harvana). Bharatpur and (Rajasthan). Mathura, Guldar & Maripat (U.P.). Government are examining the proposals.

\*316. [Transferred to the 4th December,

### Remittances received from relatives abroad

\*317. SHRI AWADHESWAR PRASAD SINHA: Will the Minister of FINANCE be pleased to state the total amount received by Indian nationals in foreign exchange through legal channels from relatives living abroad during the last five years, year-wise?

THE MINISTER OF FINANCE (SHRI C. SUBRAMANIAM): Under the current regulations, details of inward individual remittances below Rs. 10,000/- are not required to be furnished to the Reserve Bank of India. As remittances by Indian nationals abroad to their relatives in India are generally for amounts of less than Rs. 10.000/-it is not possible to make any authentic estimates regarding such remittances.

# "A' Class Tourist Resorts

318. SHRI SYED NIZAM-UD-DIN: SHRIMATI MARGARET ALVA: SHRI GIAN CHAND TOTU:

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) the names of 'A' class tourist resorts in the country; and

*jf*[ ] English translation.

(b) what steps are proposed to be taken for their development during the Fifth Five Year Plan period?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI SURENDRA PAL SINGH): (a) and (b) No categorisation of tourist resorts has been undertaken. In the Fourth Plan.

At Gulmarg a nucleus of facilities has been created with the construction of the Tangmarg-Gulmarg road, erection of the Chair-lift and ski-lifts, purchase of ski and snow clearing equipment, and training of ski instructors-cum-mountaineering guides.

The first phase of development at Kova-lam will be completed during the current financial year with the commissioning of the 100-room hotel. 40 cottages, yoga and massage centres and bathing and boating facilities have already been provided at Kovaiam.

As regards Goa, the recommendations contained in the UNDP Report on Beach Resorts Survey are under examination for the purpose of evolving the necessary developmental set-up for expeditious planning and implementation of schemes.

The development of the above three places as resorts will continue in the Fifth Plan to the extent feasible subject to availability of resources.

## Survey of profit and capital structure of textile industry

i;319. SHRI KALYAN ROY: Will the Minister of Commerce be pleased to state:

- (a) whether Government any survey of the profit and capital struc ture of the textile industry during the last five years;
- (b) if so, what are the results thereof; and
- (c) what steps have been taken to reduce the prices of textiles in view of the thing rate of profit in the textile industry?

THE MINISTER OF **COMMERCE** (PROF. D. P. CHATTOPADHYAYA) : (a) to (c) A statement is laid on the Table of the House.

#### Statement

No survey of the profit and capita! structure Central Sector the development of Gul-marg of the whole of the textile industry as such has as a winter sports resort, and Kova-lam and been made by the Government during the Goa as beach resorts was taken up in the last 5 years. However, the Reserve Bank of India has compiled the profitability data covering 272 cotton textile mills for the year 1971-72. The results are indicated in the attached statement which also indicates the profitability data in respect of all companies. It is, observed that the profit ratios of the cotton textile companies are not higher than the profits made by all companies.

> 2. Prices of textiles are, as in case of other industries, determined by the relevant production factors, such as cost of raw ma terials, wages and over-head which have been rising. However, in order to esure the supply of cotton fabrics of mass consumption at moderate prices to the vulnerable sections of the population. a statutory obligation has been imposed on cotton textile mills to produce certain specified varieties of cloth for sale at fixed prices. Under this obligation, the mills are required to produce 800 million sq. meters of the specified varieties of cloth for the year commencing 1-4-1974 foi fixed prices which are below the levels of their production cost.

Profitability Ratios for the year 1971-72 {As Compiled by Reserve Bank of 1 i)

	Cotton Textile Compa- nics	All Com- panies
	1971-72	1971-72
Gross profits* as per- centage of sales not of rebate, discount, excise duty and		
cess	4.7	9.9